

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. IA/152/2024 IN C.P. (IB)/745(MB)2021

IN THE MATTER OF

Mrs. Neeta Navin Nagda

VS

Anusmera Realty and Infra Private Limited

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since it is already past 4:30 p.m., the Court time is over. Hence the case is adjourned to **26.02.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)